

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307

IA-294/2024

In

IB-859(ND)/2022

IN THE MATTER OF:

M/s. Small Industries Development Bank of India Petitioner/Applicant

Vs.

Ramanpreet Kawr Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Mr. Ayush Puri, Mr. Sultan Haider Johri Ads.

For the RP : Mr. Harish Taneja (RP)

ORDER

IA-294/2024

Mr. Harish Taneja, the Resolution Professional appears in person.

Ld. Counsel appearing on behalf of the Personal Guarantor has submitted that, "**IB No. 847 of 2022**" in the case of "**Small Industries Development Bank of India Versus Davinder Singh Chawla**" is pending before Court No. II, NCLT, New Delhi and the Respondent-Personal Guarantor has filed a Transfer Petition before the Hon'ble Principal Bench on 09.06.2024 seeking transfer of the present petition to the Court No. II, NCLT, New Delhi and the Transfer Petition is yet to be listed.

In view of the submission made by Respondent-Personal Guarantor the matter is adjourned **to 26.07.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)